Hydro: 35 Paise to 85 Paise/Kwh

Thermal: 75 Paise to Rs. 1. 25/Kwh

World Bank study of pharmaceutical Industry

2889. SHRI GURUDAS DAS GUPTA: SHRI N. E. BALARAMį

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether a World Bank team propose to undetake an indepth study of the pharmaceutical industry in India:
- (b) if so, what are the details there of;
- (c) whether Government have received any communication in this regard; and
- (d) if so, what is Government's reaction thereto?

THE MINISTER OF PETROL-EUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) There is no such proposal with my ministry.

(b) to (d) Do not arise.

Deteriorating conditions in G. B. Pant Hospital, New Delhi.

2890. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased state:

- (a) whether Government's attention has been drawn to a news item which appeared in the 'Statesman' of the26th June, 1990 captioned "Sickening" regarding misbehaviour of staff and deteriorating conditions inG. B. Pant Hospital, New Delhi;
- (b) if so, what are the details thereof; and
- (c) what remedial steps have been taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a)Yes, Sir.

- (b) It was about:
- (i) Misbehaviour of staff towards a patient in Wartd No. 6 while serving food
- (ii) Cleanliness and maintenance of the ward.
- (c) Immediately after the news item appeared in the paper, the matter was investigated,. As per the enquiry conducted by Head of Deptt. of Neurology and Head of Deptt. of Neuro Surgery, it could not be esta blished that the incident reported in the Press had occurred.

As regards cleanliness, toilets, lavoratory/Urinals are regularly cleaned thrice a day with detergant using phenyl and napthalene balls.

Relaxation of Rules regarding the period of posting of CGHS staff

2891. SHRI KAILASH NARAIN SARANG: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 1286 given in the Rajya Sabha on the 20th AugustJ 1990 and state:

- (a) in how many cases the requirement of normal period of stay of medical and para-medical staff in a particular CGHS Dispensary/Medical Centre in Delhi/New Delhi was waived during the last three years; and
- (b) what were the reasons for which the normal policy in this regard was violated?

THEMINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED (MASOOD): (a) The information is as under: —

Zone	Year upto ' July	Medical	Para- Medical
N141.	1000	- 1	1
North	1988	1	1
	1989	1	
	1990		
South.	1988		64
	1989		27
	1990		33
Central	. 1988	2	
	1989	2	
	1990	2	

(b) The waiver was made in the exegencies of Public Service/administrative reasons and in some cases on compassionate/humantarian grounds:

School of Nursing at JIPMER Pondicherry

2892. SHRI T. A. MOHAMMED SAQHY: SHRI V. GOPALSAMY:

Will the Minister of HEALTH AND FAMILY WELFARE be please to state:

- (a) whether there was a proposal to set up a School of Nursing at JIPMER, Pondicherry;
- (b) if so, when this proposal was considered by the Governing Body of the Institute;
- (c) what is the present position of this proposal; and
- (d) by when, the school is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE RASHEED MASOOD): (a) to (d) The proposal to start a School of Nursing at JIPMER, Pondicherry recommended by the Advisor -cum-Finance Committee of the Institute in February, 1989. This scheme has also been included in the proposals of this Ministry for the Eighth Five Year Plan. However, the actual starting of the School will depend upon approval of the scheme and allocation of funds by the Planning Commission.

Vacation of stay against M/s. Pure Drinks in the matter of using of BVO in soft Drinks

2893. SHRI SANTOSH BAGRO-DIA: SHRI CHHOTUBHAI PATEL:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that MRTP Commission has vacated an interim injuntion against M/s. Pure Drinks, which had restrained soft drinks manufacturers from using BVO.
- (b) if so, what are the details thereof; and
- (c) whether BVO has been allowed to be used?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c) The Commission vide its Order dated 10th May, 1990, issued an ad interim ex parte injunction against M/s. Campa Beverages (P) Ltd., New Delhi; M/s. Pure Drinks (New Delhi) Lt., New Delhi, and M/s. Pure Drinks Private Ltd., New Delhi, restraining them from using Brominated Vegetable Oils in the manufacture of their soft drinks till further orders. The Commission, subsequently, vacated the aforesaid ex parte injunction vide its Order dated 10th Autgust, 1990. While pronouncing the latter order, the Commission had observed that according to information received from various sources, the products of